

(d) if a decision has been taken, then the basis of that decision; and

(e) the financial implications of the same?

The Deputy Minister of Defence (Shri Baghuramalah): (a) Since September, 1956.

(b) It has been decided to retain the School permanently at Pachmarhi.

(c) Does not arise.

(d) The School is already functioning at Pachmarhi. Its location at some other place would entail heavy expenditure.

(e) The estimated cost of constructing permanent buildings for the School at Pachmarhi is about Rs 9 lakhs

Expansion of Ordnance Factories

110. Shri V. C. Sbukla: Will the Minister of Defence be pleased to refer to the reply given to Half-an-Hour discussion on the Expansion of Ordnance Factories held on the 6th September, 1957 and state:

(a) whether the exploring team which was entrusted with the task of finding out as to how many items being imported at present could be manufactured in the Ordnance Factories, has submitted its report;

(b) whether the report will be laid on the Table; and

(c) if the report has not been submitted, by what time, the team is expected to submit it?

The Deputy Minister of Defence (Shri Baghuramalah): (a) The team/Committee has not yet submitted its report.

(b) As this is a departmental report, it will not be laid on the Table of the Sabha.

(c) The team is expected to submit its preliminary report by the end of November, 1957.

Loans and Grants-in-aid to Orissa

111. Shri Panigrahi: Will the Minister of Finance be pleased to state:

(a) the amount of money advanced by Central Government to Government of Orissa by way of loan from 1950 to July, 1957 year-wise, under different heads;

(b) the amount of money advanced by Central Government to Government of Orissa, by way or grants-in-aid, under different heads from 1950 to July, 1957;

(c) the rate of interest charged on loans advanced to the State Government;

(d) the total amount of interest due to Central Government from the State Government; and

(e) whether any payment has been made by the State Government on that account so far?

The Minister of Finance (Shri T. T. Krishnamachari): (a) and (b). Two Statements giving the information are laid on the Table of the Lok Sabha. [See Appendix I, annexure No. 41.]

(c) The rate of interest varies with the period of the loan, the maximum being 4½ per cent. per annum.

(d) About Rs 9.17 crores became due for payment in respect of the loans sanctioned during the period from April 1950 to July, 1957.

(e) About Rs. 9.12 crores has been paid. The balance of Rs. 5 lakhs represents interest on Rehabilitation loans the terms of which have not yet been finalised.

Registration of Transfer of Shares

**112. { Shri Morarka:
Shri Nathwani:**

Will the Minister of Finance be pleased to state:

(a) the number of appeals filed with Government under section 111 of the Companies Act, 1956 against